Office Memorandum

New Delhi, dated the 26.12.16

Subject:-Weekly Report in respect of important developments in CBEC for the week – 19.12.16 to 23.12.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 19.12.16 to 23.12.16.

1. Administrative Changes:-
   - Order regarding assigning of additional charge of the posts of Commissioner, Faridabad-I,(Delhi CX Zone) and Commissioner (Appeals – I&II, Chennai Customs Zone) to Shri Prashant Kumar Sinha and Ms. Jane Karuna Nathaniel has been issued vide Office Order No. 14/2016-DGHRD dated 19.12.2016.
   - Order regarding assigning of additional charge of the post of Pr. Chief Commissioner of Central Excise, Chennai to Shri C.P. Rao, Chief Commissioner, Service Tax, Chennai has been issued vide Office Order o. 147/2016 dated 19.12.2016.
   - Order regarding promotion of Shri Alok Kumar Mishra, Superintendent to the grade of Assistant Commissioner of Customs and Central Excise on ad-hoc basis has been issued vide Office Order No. 148/2016 dated 20.12.2016.

2. Legislative Changes:-
   - Notification No. 55/2016-Cus(ADD), dated 21.12.2016 has been issued to rescind notification No.34/2012-Customs (ADD) dated 03.07.2012. This notification has been issued since the time limit of three months for issuing the notification is ending shortly. However, the operation of the said rescinding notification shall remain in abeyance, till the final decision of the Hon’ble High Court of Gujarat in Special Civil Applications 16426 and 16428 of 2016. Therefore, in effect, anti-dumping duty under notification No.34/2012-Customs (ADD) dated 03.07.2012 [imposing anti-dumping duty on the imports of Soda Ash, originating in or exported from China PR, EU, Kenya, Pakistan, Iran, Ukraine and USA] will continue to be levied till the final decision of the Hon’ble High Court of Gujarat in the matter.
   - Notification No. 56/2016-Cus(ADD), dated 21.12.2016 has been issued to rescind notification No.08/2013-Customs (ADD) dated 18.04.2013. This notification has been issued since the time limit of three months for issuing the notification is ending shortly. However, the operation of the said rescinding notification shall remain in abeyance, till the final decision of the Hon’ble High Court of Gujarat in Special Civil Applications 16427 and 16429 of 2016. Therefore, in effect, anti-dumping duty under notification No.08/2013-Customs (ADD) dated 18.04.2013 [imposing anti-dumping duty on the imports of Soda Ash, originating in or exported from Russia and Turkey] will continue to be levied till the final decision of the Hon’ble High Court of Gujarat in the matter.
Notification No. 53/2016-Service Tax, dated 19.12.2016 has been issued to amend Service Tax Rules, 1994 so as to allow a person located in non taxable territory providing online information and database access or retrieval services to a non-assesse online recipient to issue online invoices not authenticated by means of a digital signature for a period upto 31st January, 2017.

(Hemambika R. Priya)
Commissioner(Coord)

1. Chairman, CBEC
2. Member (Admin)
3. Member (Budget/GST)
4. Member (Cus & Legal)
5. Member (CX/ST/IT)

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